

(2011) 04 SHI CK 0350
In the High Court Of Himachal Pradesh
Case No : CWP No. 2245 of 2011

Chattar Singh

APPELLANT

Vs

State of H.P. and Another

RESPONDENT

Date of Decision : 27-04-2011

Acts Referred:

Citation : (2011) 04 SHI CK 0350

Hon'ble Judges : Kurian Joseph, C.J;V.K. Ahuja, J

Bench : Division Bench

Judgement

Kurian Joseph, C.J.—The Petitioners claim the benefit of ad-hoc service followed by regular service for the purpose of pension and increments. According to the Petitioners, the issue is covered in their favour by the judgments of this Court rendered in LPA No. 36 of 2010, titled as Sita Ram v. State and CWP No. 4550 of 2010, titled as Ravi Kumar v. State of H.P. and Anr. It is for the Respondents to examine the matter. Therefore, these writ petitions are disposed of directing the Respondent No. 1/competent authority to examine the matter in light of the judgments, referred to above, and take appropriate action within a period of four months from the date of production of a copy of this judgment, along with a copy of the writ petition and copies of the judgments, referred to above, by the Petitioner concerned.

2. These writ petitions stand disposed of, so also the pending application(s), if any.